

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 247
TO BE ANSWERED ON 05.02.2018**

Private Institutions

247. SHRI BAIJAYANT JAY PANDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a)** whether the Government has taken any steps to create enabling legislation for the private institutions with vigilance to ensure that there is no malpractices in regulatory process;
- (b)** if so, the details thereof and if not, the reasons therefor; and
- (c)** whether the Government has any plan to frame guidelines for setting up of for-profit institutions that ensures quality and transparency and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) & (b): Yes, Madam. With a view to ensure proper planning and coordinated development of the Technical Education System throughout the Country, qualitative improvement of such education in relation to the planned quantitative growth, regulation and proper maintenance of norms/standards in Technical Education and matters connected therewith, the Parliament had enacted All India Council for Technical Education (AICTE) Act,1987.

The Act empowers AICTE to evolve suitable performance appraisal system for Technical Institutions and Universities imparting Technical Education, grant approval for starting new technical institutions, lay down norms and standards for Course Curriculum, physical and Instructional facilities, prevent the commercialization of technical institutions and Inspect or cause to inspect any Technical Institution.

(c): In order to promote transparency and accountability, AICTE has put in place e-Governance mechanism for the approval process. AICTE also has a mechanism of receiving grievances which are placed before Standing Complaint Scrutiny Committee Committee (SCSC) for redressal. AICTE also conducts surprise inspections in the cases of complaints and imposes penalties on the erring institutes based on the provisions of AICTE Approval Process Handbook.
